

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 493/AT/2024

Subject : Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the South Olpad Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : South Olpad Transmission Limited (SOTL)

Respondents : Central Transmission Utility of India Limited & Ors.

Petition No. 494/TL/2024

Subject : Application under Section -14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to South Olpad Transmission Limited.

Petitioner : South Olpad Transmission Limited (SOTL)

Respondents : Central Transmission Utility of India Limited & Ors.

Date of Hearing : **13.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Vikas Kumar, SOTL
Shri Ranjeet S. Rajput, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions had been filed seeking the adoption of tariff discovered pursuant to the tariff based competitive bidding process with respect to "*Transmission System for Evacuation of Power from potential renewable energy zone in Khavda area of Gujarat under Phase-IV (7 GW): Part B*" (the Project') and for the grant of a transmission licence for establishing the Project. The representative of the Petitioner submitted the Petitioner has complied with all requirements prescribed in the Transmission Licence Regulations.

2. Considering the submissions made by the representative of the Petitioner, the Commission directed the parties as under:

(a) Admit and issue notice to the Respondents, subject to the just exceptions;

(b) The Respondents to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder(s) within a week thereafter.

(c) The Commission directed the CTUIL to file the following information on an affidavit within a week:

(i) Details of Inter-Connecting Upstream and Downstream Transmission System in a format as below:

S. No.	Particulars	Detail of the transmission system	STU/ISTS	Implementing Agency	Implementation Mode (RTM/TBCB)	Commissioning Schedule/ status
1	Upstream Transmission system					
2	Downstream transmission system					

(ii) During the 16th NCT meetings dated 30.11.2023, 2 nos. 400/220 kV ICTs were removed from the scope. The same is reflected in Schedule 1 of the TSA dated 15.10.2024. However, Schedule-2 and Schedule-5 of the TSA mention under Element 1: "2X500 MVA, 400/220 GIS". Clarify the discrepancy between Schedule-1 and Schedule-2 of the TSA.

(d) The Petitioner/ PFCCL to clarify the following on an affidavit within a week:

(a) The reason for the 16.33% higher quoted tariff than the levelized tariff estimated as per CERC norms (4785.52 million per annum).

(b) The RFP filed by PFCCL, vide affidavit dated 19.12.2024, includes "2X500 MVA, 400/220 GIS" under Element-1. Whether amended RFP was issued pursuant to deletion of the 2X500 MVA ICTs in 16th NCT. If yes, submit a copy of the same.

3. The Petitions will be listed for the hearing on **6.2.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)